## CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

## Petition No.235/AT/2024

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of

> tariff for 900 MW Wind Solar Hybrid Power Projects (Tranche VII) connected to the Inter-State Transmission System and selected through a competitive bidding process as per the Guidelines of the

Government of India.

: Solar Energy Corporation of India Limited (SECI) Petitioner

Respondents : NTPC Renewable Energy Limited and Ors.

Date of Hearing : 22.7.2024

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member

Parties Present : Ms. Mandakini Ghosh, Advocate, SECI

> Ms. Poorva Saigal, Advocate, PSPCL Ms. Pallavi Saigal, Advocate, PSPCL

## **Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed seeking the adoption of tariff of the 900 MW Wind-Solar Hybrid Power Projects connected with the inter-State Transmission System and selected through the competitive bidding process as per the "Guidelines for Tarif Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Solar Hybrid Power Projects" dated 21.8.2023 ("Hybrid Guidelines") issued by the Ministry of Power, Government of India.

- 2. Learned counsel for the Respondent, PSPCL, sought liberty to file a reply in the matter.
- Considering the submissions made by the learned counsel for the Petitioner and the Respondent, the Commission ordered as under:
  - (a) Admit. Issue notice to the Respondents.
  - (b) The Respondents are to file their reply, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder within two weeks thereafter.
  - (c) The Petitioner is to furnish the following information/clarification, on affidavit, within two weeks:
    - (i) Certificate issued by the Bid Evaluation Committee to the effect that the price of the selected offer is reasonable and consistent with the requirement as per Clause 12.2 of the Hybrid Guidelines.
    - (ii) Reasons for the delay in approaching the Commission as per Clause 12.4 of the Hybrid Guidelines.

The Petition will be listed for hearing on 27.8.2024. 3.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)